

## FINANCIAL ADVISER TO D.V.C.

\*155. **Shri Krishna Chandra:** (a) Will the Minister of Irrigation and Power be pleased to state whether the Comptroller and Auditor-General has in the case of Damodar Valley Corporation, reported that as the Financial Adviser appointed by the Government of India is subordinate to the Corporation there was great difficulty in any effective financial control being exercised?

(b) What steps have Government taken in the matter?

(c) Have they issued any direction to the Corporation under section 48 of the Damodar Valley Corporation Act in this connection?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). No Sir; but on their own initiative, the Government of India have examined this question and have since posted a Senior Officer of the Indian Audit and Accounts Service as the Financial Adviser of the Corporation. There is also a convention established with the D.V.C. that whenever there is a difference of opinion between the Financial Adviser and the Corporation, the Financial Adviser should report the matter to the Government of India under intimation to the D.V.C. and ask for a decision.

(c) No, Sir.

## ABDUCTED WOMEN

\*156. **Shri D. N. Singh:** (a) Will the Prime Minister be pleased to state the total number of abducted women recovered from India and Pakistan since the conclusion of the Indo-Pakistan Agreement of April, 1950?

(b) Is it a fact that even those women who do not want to go to Pakistan but come under the definition of "abducted women" are handed over to Pakistan authorities?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) The Indo-Pakistan Agreement of April 1950 was applicable to the two Bengals only.

The total number of abducted persons recovered since April 1950 is as follows:-

From Pakistan (East and West) upto 15th October ...	2032
(Of these 50 were from East Pakistan and the rest from West Pakistan).	
From India upto 10th of June. ...	3802

There were no recoveries from West Bengal.

Recovery work in India was stopped after 10th June, 1952, as a result of the Punjab High Court's judgement. Since then the Supreme Court decided otherwise and recovery work has been re-started

(b) No.

## CULTIVATION OF DESERT AREAS

\*157. **Shri M. R. Krishna:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any research has been made to cultivate the desert areas; and

(b) whether scientists have been sent to Jerusalem to attend the International Symposium on deserts?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Scientific and technical problems involved in bringing desert areas under cultivation have been engaging the attention of Research workers in this country and efforts are being made to find satisfactory solutions to these problems.

(b) On an invitation received from the Research Council of Israel, an Officer of the Central Water and Power Commission attended the International Symposium on Desert Research at Jerusalem from the 7th to the 14th of May, 1952.

## INTERNATIONAL TEA MARKET EXPANSION BOARD

\*158. **Shri M. R. Krishna:** (a) Will the Minister of Commerce and Industry be pleased to state what are the reasons that led to the withdrawal of India from the International Tea Market Expansion Board?

(b) What was the composition of this Board and how many persons were representing India?

(c) Were all those who represented India from private companies or were there Government officials also?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** As regards parts (b) and (c) of the Question, I place a statement on the Table of the House giving the information asked for by the hon. Member. [See Appendix I, annexure No. 35].

As regards part (a), instead of just stating the reasons, I would like to explain the position more fully to remove any misunderstanding about India's withdrawal from the International Tea Market Expansion Board.

It is to be remembered that the ITMEB was established in 1935 in a